

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 302**  
**IB-190/ND/2024**

**IN THE MATTER OF:**

**Ibahn Illumination Private Limited** ... **Applicant/Petitioner**

**Versus**

**Insolvency And Bankruptcy Board Of India** ... **Respondent**

**Under Section: 59(7) of IBC, 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Abhishek Anand, Mr. Sikhar Tiwari (Advocates)

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Issue notice to the Respondent returnable on 12.06.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 12.06.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**